

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 189/TT/2025

Subject : Petition for truing up of the transmission tariff for the 2019-24 period and determination of the transmission tariff for the 2024-29 period under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for the assets under “POWERGRID work associated with common transmission system for Phase-II generation projects in Odisha” in the Eastern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

:
Respondents : Bihar State Power (Holding) Company Limited and Others

Date of Hearing : **20.11.2025**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Ranjeet Pandey, PGCIL
: Shri Ashish Alankar, PGCIL
Shri Amit Yadav, PGCIL
Shri Arjun Malhotra, PGCIL
Shri Vivek Singh, PGCIL
Ms. Kirti, PGCIL

Record of Proceedings

The Petitioner's representative submitted that the Petitioner could not submit the amended Petition as per the directions of the Commission in the Record of Proceedings (RoP) dated 26.8.2025, and requested two weeks' time to file the amended Petition.

2. Considering the request of the Petitioner's representative, the Commission directed as under:

- a) The Petitioner to appropriately amend the Petition within two weeks, with an advance copy to the Respondents;



- b) Issue notice to the Respondents on the amended Petition;
 - c) The Respondents to file their respective replies to the amended Petition, if any, within two weeks after the receipt of a copy of the amended Petition, with an advance copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.
3. The Petition will be listed for hearing on **15.1.2026**.

By order of the Commission
Sd/-
(T. D. Pant)
Joint Chief (Law)

